

IN THE HIGH COURT OF JHARKHAND AT RANCHI

M.A. No. 248 of 2016

WITH

M.A. No.249 of 2016

WITH

M.A. No.250 of 2016

WITH

M.A. No.251 of 2016

WITH

M.A. No.254 of 2016

WITH

M.A. No.255 of 2016

WITH

M.A. No.256 of 2016

**CORAM : HON'BLE MR. JUSTICE ANANDA SEN
THROUGH VIDEO CONFERENCING**

For the Appellants : Mr. Nikhil Ranjan, Advocate

For the Respondents: Mr. Alok Lal, Advocate

10/ 25.03.2021 Parties submit that the dispute between the parties can be settled before the Lok Adalat.

Considering the aforesaid submission, all these cases are referred to be placed in the 'National Lok Adalat' scheduled to be held on 10th April, 2021.

(Ananda Sen, J.)